

F. No. 33(1)/Confdl./CR/CESTAT/Admn. – 2018

Customs, Excise and Service Tax Appellate Tribunal

West Block NO.2, R. K. Puram, New Delhi -110066


Date: 12 March 2020

ORDER

WHEREAS the Competent Authority is of the opinion that it is in the public interest to retire Sri Santosh Kumar Verma, Assistant Registrar, CESTAT, Kolkata with immediate effect.

NOW THEREFORE, in exercise of the powers conferred by Clause (j) of rule 56 of the Fundamental Rules, the Competent Authority hereby retires Sri Santosh Kumar Verma, Assistant Registrar (Date of Birth – 24 October 1967) with immediate effect, he having already attained the age of 50 years. The Competent Authority also directs that Sri Santosh Kumar Verma shall be paid a sum equivalent to three months' pay and allowances calculated at the same rate at which he was drawing them immediately before his retirement.

This issues with the concurrence of Government of India, Ministry of Finance.


(Bineesh Kumar K.S.)

Registrar

To

Sri Santosh Kumar Verma,
Assistant Registrar,
CESTAT, Kolkata

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi
2. Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
3. Deputy Registrar/DDO, CESTAT, Kolkata – with direction to make immediate disbursement of three months' pay and allowances to Sri Santosh Kumar Verma calculated at the same rate at which he was drawing them immediately before his retirement.
4. Office copy